

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:1174  
ANSWERED ON:02.08.2010  
ADVICE AND COOPERATION TO SARPANCHS/PRADHANS  
Saroj Smt. Sushila

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

(a) whether Sarpanchs/Pradhans are given advice and cooperation at village level from Panchayat Sachiv, Block Development Officer (BDO) and Junior Engineers for removing the hurdles in implementation of schemes; and

(b) if so, the details thereof and the steps taken by the Government to further strengthen this cooperation of aid and advice?

**Answer**

MINISTER OF PANCHAYATI RAJ (Dr. C. P. JOSHI)

(a) & (b): As per Article 243G of the Constitution, States are to endow Panchayats with such powers and authority as may be necessary to enable them to function as institutions of self-government and to implement schemes for economic development and social justice, including these in relation to the matters listed in the Eleventh Schedule.

Ministry of Panchayati Raj has issued detailed guidelines regarding manpower for the Panchayati Raj Institutions (available on website: [www.panchayat.nic.in](http://www.panchayat.nic.in)). States, however, vary in the extent to which they have devolved powers, including functionaries to Panchayats.